

ITEM NO.1702

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6140/2021

SHARAD AGRAWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

RECALLING OF ORDER DATED 02.11.2023 PASSED IN I.A. NO. 189047 OF 2023.

IA No. 248972/2023 - RECALLING THE COURTS ORDER

Date : 15-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
 [IN CHAMBER]

For Petitioner(s) Mr. Arunabh Chaudhary, Sr. Adv.
 Mr. Aniruddh Singh, Adv.
 Ms. Awantika Manohar, Adv.
 Ms. Parul Dhurvey, Adv.
 M/S. AP & J Chambers, AOR

For Respondent(s) Mr. Ankit Goel, Adv.
 Mr. Yasharth Kant, AOR

 Mr. Satya Veer Singh, Adv.
 Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. Mr. Arunabh Chaudhary, learned senior counsel appears for the applicant who seeks recall of the order dated 02.11.2023 passed by the Hon'ble Judge-in-Chamber allowing an application for impleadment. He submits that no copy of the impleadment application was served on the Advocate-on-Record and that despite a submission having been made before the Hon'ble Judge-in-Chamber to that effect on

02.11.2023, such application stood allowed. He, therefore, prays for a recall of the order dated 02.11.2023 and a reconsideration of the prayer for impleadment.

2. This Court has verified from Mr. Satya Veer Singh, learned counsel for the respondent who claims to have been present before the Hon'ble Judge-in-Chamber on 02.11.2023 that, in fact, such a submission regarding non-service of the application for impleadment was made, yet, the Hon'ble Judge-in-Chamber in His Lordship's discretion considered it fit and proper to allow the application for impleadment without service thereof being effected.

3. Having regard to the aforesaid state of affairs, this Court is of the view that this application ought to be placed before the same Hon'ble Judge-in-Chamber who had the occasion to allow the application for impleadment by the order dated 02.11.2023, subject to obtaining an order in this regard from the Hon'ble the Chief Justice of India. Ordered accordingly.

4. The application for recall stands delisted for the present.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(RAVINDER KUMAR)
BRANCH OFFICER